

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 414
ANSWERED ON 19/07/2022

INCLUSION OF DAIRY FARMING UNDER MGNREGS

414. ADV. DEAN KURIAKOSE:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government has any details of the works that could be undertaken under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) towards the creation of assets useful for dairy farming;
- (b) if so, the details thereof;
- (c) whether the Government has received any request/representation to include works for dairy farmers under the list of approved works under MGNREGS;
- (d) if so, the details thereof;
- (e) whether the Government will take a decision to include assets useful for dairy farmers in the list of approved works under MGNREGS; and
- (f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a),(b),(e) & (f): Mahatma Gandhi National Rural Employment Guarantee Scheme (Mahatma Gandhi NREGS) is a demand driven wage employment programme. The core objective of the Scheme is to provide not less than 100 days of unskilled manual work as a guaranteed employment in a financial year to every household in rural areas as per demand, resulting in creation of productive assets of prescribed quality and durability.

As per para 4(1) of the Schedule I of the Mahatma Gandhi National Rural Employment Guarantee Act, "Creating infrastructure for promotion of livestock such as poultry shelter, goat shelter, piggery shelter, cattle shelter and fodder troughs for cattle" is permissible activity. Also development of silvipasture grass lands for fodder on individual and community land is also permissible activity. These activities help the villagers to raise livestock in a profitable manner while providing them durable personal assets.

(c) & (d): Yes Sir. The representation was examined. It was decided not to include works relating to dairy farming other those mentioned in aprt (a) & (b) above into the list of permissible works in the light of provisions of the Act and Guidelines thereof.
